

The Constitutional (One Hundred & One Amendment) Act, 2016 has come into effect from 16th September 2016. As per the Act, the Central Government will be compensating for five years to the States for any loss that might be incurred due to the introduction of Goods and Services Tax.

The Government of Maharashtra has abolished Local Body Tax from 1st August, 2015 payable by the importers having turnover less than Rs. 50 crore per annum. Compensation in the form of grant of Rs. 3,290 crore was paid by the State Government to the Local Bodies on this account. The aforesaid proposal of Maharashtra Government for compensation under GST is still pending with the Ministry of Finance, Government of India and the Government of Maharashtra is facing financial catastrophe due to the aforesaid non-payment of compensation of GST by the Central Government.

Therefore, through this august House, I urge that urgent and suitable directions may please be issued to the Government of India to consider and release Rs. 3,290 crore grant to the State of Maharashtra towards abolition of partial Local Body Tax with 2015-16 as the base year for the purpose of calculation of compensation under Goods and Services Tax Compensation Act, 2016.

Demand for payment of pending GST dues to Madhya Pradesh

श्री कैलाश सोनी (मध्य प्रदेश) : महोदय, हर माह मध्य प्रदेश को GST के 2,157 करोड़ रुपए चाहिए। जीएसटी लागू होते समय फॉर्मूला बना था कि राज्य सरकार को होने वाली आय का 14 फीसदी सुरक्षित किया जाएगा। जीएसटी से जितनी आय होगी, और इस फॉर्मूले से वह कम होगी, तो उसका अंतर केन्द्र देगा, उसे ही कम्पनसेशन राशि कहा गया है। वित्तीय साल 2019-20 के लिए मध्य प्रदेश सरकार के लिए यह राशि 2,157 करोड़ रुपए प्रति माह है। जनहित के कार्यों के लिए यह राशि तत्काल अपेक्षित है। आपके माध्यम से अनुरोध है कि मध्य प्रदेश की उक्त राशि व जो भी राशि शेष बची है, वह शीघ्रतिशीघ्र प्रदान किए जाने के लिए अपेक्षित है।

Demand to review the decision to merge Malaria Research Centre, Rourkela with the Centre at Ranchi

श्रीमती ममता मोहंता (ओडिशा) : महोदय, मैं सदन के माध्यम से सरकार का ध्यान इस ओर आकृष्ट करना चाहती हूँ कि ओडिशा में आदिवासी बहुल सुंदरगढ़ जिले के राउरकेला में स्थित मलेरिया रिसर्च सेंटर को झारखंड के रांची केन्द्र के साथ विलय किया जा रहा है। उक्त रिसर्च सेंटर को हटाने से राज्यवासियों को काफी परेशानी का सामना करना पड़ेगा। I.C.M.R. द्वारा जारी आदेश में कहा गया है कि राउरकेला में स्थित मलेरिया रिसर्च सेंटर को इसके राँची केन्द्र के साथ विलय किया जाना है। यहाँ के कर्मचारियों को विभिन्न केन्द्रों में transfer किया जा रहा है।

महोदय, ज्ञात हो कि काफी प्रयास के बाद उक्त सेंटर को असम से ओडिशा लाया गया था। इसमें तत्कालीन मुख्यमंत्री, श्री बीजू पटनायक जी की भी अहम भूमिका थी। इसे 1988 में राउरकेला में स्थापित किया गया था। यहाँ के कर्मचारी राज्य के घने, खतरनाक जंगल और पहाड़ों तथा नालों से मच्छरों का नमूना संग्रह करने के साथ उन पर रिसर्च करते थे। उक्त सेंटर का मलेरिया रिसर्च में अभूतपूर्व योगदान है।

महोदय, मलेरिया की बीमारी पूरी तरह से समाप्त नहीं हुई है। ओडिशा के मयूरभंज, सुंदरगढ़ और केओन्झार जिलों को सबसे ज्यादा मलेरिया प्रभावित क्षेत्र के रूप में भी जाना जाता है। ऐसे में अचानक से इस सेंटर को अन्य राज्यों के साथ विलय करना समझ से परे है।

अतः आपके माध्यम से मेरा सरकार से आग्रह है कि ओडिशा में आदिवासी बहुल सुंदरगढ़ जिले के राउरकेला में स्थित मलेरिया रिसर्च सेंटर को यहाँ से स्थानांतरित न किया जाए एवं राँची केन्द्र में इसके विलय करने के फैसले पर पुनर्विचार किया जाए।

Demand for a law to increase the participation of women in electoral politics

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, rising participation of women voters in India's politics is one of the most significant stories of the decade. In the 1962 Lok Sabha polls, women voters constituted 46.7 per cent of the total turnout, but by 2019, their share rose to 67.18 per cent. During the same period, men's turnout grew by only 5 per cent -- from 62.1 per cent in 1962 to 67.08 per cent in 2019. However, corresponding to that growth, there hasn't been an exponential increase in the participation of women in politics or any other law-making bodies.

The data collected by the Inter-Parliamentary Union show that India's position has worsened in terms of representation of women in national Parliaments. It has come down from 95th in 1998 to 148th in 2021. On the contrary, the YSRCP Government in its recent victory in Municipalities and Municipal Corporations has taken a significant step in bringing 60.47 per cent of the Mayor and Chairperson posts to women. This means that out of 86 posts, 52 posts are held by women, the highest ever in the state's history. This shows that the YSRCP Government is committed to empowering women and giving them the opportunities that are due to them. Additionally, out of the 1.5 lakh Panchayati Raj Institutions' representatives in Andhra Pradesh, 78,000 positions, which is 50 per cent of the total posts, are held by women.

Reservations have been a proven mechanism to increase the participation of the intended group. Thus, I urge the Government to look into bringing a law to provide for 50 per cent reservation to women at all nominated and elected posts.